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COMMITTEE ON ABSENCE OF MEMBERS
FROM THE SITTINGS OF THE HOUSE.

TWENTIETH REPORT
(Second Lok Sabha)

I, the Chairman of the Committee on Absence of Members from the Sittings of the House, having been authorised by the Committee, present this their Twentieth Report.

2. The Committee held its sitting on the 25th April, 1960. The Committee considered applications for leave of absence from twelve members. The recommendation of the Committee with respect to each application is given below:

3. Shri Chowkhamoon Gohain: Shri Gohain has resigned his seat in Lok Sabha with effect from the 15th April, 1960. In his letter dated the 4th April, 1960, Shri Gohain requested that he be granted leave of absence for all the sittings upto the date of his resignation. As he has already been granted leave of absence (vide Eighteenth Report of the Committee) upto the 21st December, 1959, the total period of his absence for the 22nd December, 1959, during the Ninth Session and from the 8th February to the 14th April, 1960 during Tenth Session will amount to 68 days. The Committee recommend that the absence of the member up to 14th April, 1960 may be condoned.

4. Shri Mohammed Khuda Bukhsh: The member has applied for leave of absence for the entire period of Tenth Session (8th February to 29th April, 1960) on the ground of certain communal disturbances in his Constituency. The total period of absence of the member from the 8th February to the 29th April, 1960 amounts to 82 days. The Committee recommend that leave may be granted to the member for 59 days in the first instance i.e., up to the 6th April, 1960.

5. Shri B. Pocker: The member has applied for leave of absence for five weeks from the 7th April, 1960, on the ground of illness. As the member has already been granted leave of absence upto the 4th April, 1960 and as he again attended the House on the 25th April, 1960, the total period of his absence

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from the 5th April to the 22nd April, 1960 (there was no sitting of the House on the 23rd and 24th April, 1960) amounts to 18 days. The Committee recommend that leave may be granted to the member for this period.

6. Shri J.B. Kripalani: The member has applied for leave of absence from the 6th April to the 29th April, 1960 as he is touring abroad. The Committee recommend that leave may be granted to the member for this period of 24 days.

7. Her Highness Maharani Vijaya Raje Scindia of Gwalior: The member has applied for leave of absence for 60 days (8th February to 7th April, 1960) on the ground of her illness. The Committee recommend that leave may be granted to the member for a period of 59 days in the first instance i.e. up to the 6th April, 1960.

8. Shri Chandikeshwar Sharan Singh Ju Deo: The member has applied for leave of absence for the entire period Tenth Session (8th February to 29th April, 1960) on the ground of his illness. The total period of absence of the member from the 8th February to the 29th April, 1960 amounts to 82 days. The Committee recommend that leave may be granted to the member for a period of 59 days in the first instance i.e. up to the 6th April, 1960.

9. Shri U. Muthuramalinga Thevar: The member has applied for leave of absence for the Tenth Session on the ground of his illness. As the member has already been granted leave of absence up to the 6th April, 1960, the total period of absence of the member from the 7th April to the 29th April, 1960, amounts to 23 days. The Committee recommend that leave may be granted to the member for this period.

10. Shri S. Easwara Iyer: The member has applied for leave of absence from the 25th February to the 18th April, 1960 on the ground of illness and some domestic troubles. As the member attended the House on the 18th April, 1960, the total period of absence from the 25th February to the 16th April, 1960 (17th April, 1960, was Sunday) amounts to 52 days. The Committee recommend that leave may be granted to the member for this period.

11. Shri Dippala Suri Dora: The member has applied for leave of absence from the 23rd February, 1960 to the end of the current Session on account of the death of his sister in law. As the member attended the House on the 19th April, 1960, the total period of his absence from the 23rd February to the 18th April, 1960 amounts to 56 days. The Committee recommend that leave may be granted to the member for this period.

12. Shri Joginder Sen-Mandi: The member has applied for leave of absence for two or three weeks on the ground of his illness. As the member has been absent from the 28th March to the 21st April, 1960, only the Committee recommend that leave may be granted to the member for this period of 25 days.

13. Shri Nath Pai: The member has applied for leave of absence till the end of the current session as he is detained in jail. As the member has already been granted leave of absence up to the 29th March, 1960, the total period of his absence from the 30th March to the 29th April, 1960 will amount to 31 days. The Committee recommend that leave may be granted to the member for this period.

14. Chaudhari Paragi Lal: The member has applied for leave of absence till 1st May, 1960, on the ground of his illness. As the member was present in the House on the 18th February, 1960, the total period of his absence from the 19th February to the 29th April, 1960, will amount to 71 days. The Committee recommend that leave may be granted to the member for a period of 59 days in the first instance i.e. up to the 17th April, 1960.

15. A statement showing names of members who have been continuously absent from the sittings of the House for 15 days or more during the period 8th February to 18th March, 1960, in the Tenth Session is laid on the Table.

NEW DELHI,
The 26th April, 1960.

MULCHAND DUBE,
CHAIRMAN.